

**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing



O.A. No.62/1264/2020

Friday, this the 18th day of December, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Anand Mathur, Member (A)**

1. Mohammad Fatah Sheikh, Aged about 47 years S/o Mohammad Rajab Sheikh R/o Tral Pulwama A/P Anantnag Kashmir, Present Place of employment ITI Seerhamdan Anantnag.
2. Basir Ahmad Khan, Aged about 49 years S/o Mohammad Subham Khan R/o Budgam, Present place of employment Directorate of Skill Development Jammu.
3. Hilal Ahmad Badyari Aged about 46 years S/o Ghulam Ahmad Bandyari R/o Gulshan Nagar Srinagar, Present Place of employment Mission Directorate Skill Development Jammu.

.....Applicant

By Advocate: Mr. Mansoor Ahmad Mir

Versus

1. Union Territory of J&Kadakh through Commissioner/Secretary to Government Skill Development Department, Civil Secretariatt Jammu/Srinagar.
2. Director Skil Development Department Jammu and Kashmir, Near Govt Boys Polytechnic Campus Bikram Chowk Jammu.
3. Joint Director, Skill Development Department Kashmir at Bemina Srinagar Near JKBOSE.
4. Mission Director Skill Development Mission J&K Jammu Near Govt Boys Polytechnic Campus Bikram Chowk Jammu.
5. Superintendent Govt Women's ITI Seerhamdan Anantnag.

..... Respondents

(By Advocate: Shri Sudesh Magrotra.

O R D E R (ORAL)

Hon'ble Mr. Rakesh Sagar Jain, Member (J)



A joint application has been filed by the applicants seeking permission to agitate jointly, as the claim and reliefs sought by the applicant are same. The same is allowed.

2. During the course of arguments, learned counsel for the applicant submitted that he will be satisfied if a direction is given to respondents/competent authority to consider and decide the representation of the applicant in accordance with rules within a stipulated period of time.

3. Looking to the limited prayer made by learned counsel for the applicant, O.A is disposed of at the admission stage itself with a direction to the respondents/competent authority to consider and decide the representation dated 29.09.2020 of the applicant by passing a reasoned and speaking order in accordance with Rules within a period of seven days from the date of receipt of a certified copy of this order under intimation to the applicant. Any promotion in the meantime shall be subject to outcome of the decision on the representation. It is made clear that we have not entered into the merits of the case. No costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Mks

